GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 2294
ANSWERED ON FRIDAY, THE 11TH DECEMBER, 2015
[AGRAHAYANA 20, 1937 (SAKA)]

VIOLATION OF MRTP ACT

QUESTION

2294. DR. KIRIT P. SOLANKI:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

(a) the number of companies found violating Monopolistic and Restrictive Trade Practices (MRTP) Act with regard to misleading advertisements in various parts of the country during the current year;

(b) whether the MRTP commission has taken action against such companies for such misleading advertisements;

(c) if so, the details thereof, company-wise; and

(d) the steps taken by the Government to check recurrence of such activities in future?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)
कारपोरेट कार्य मंत्री (अरुण जेटली)

(a) & (b) The Monopolies and Restrictive Trade Practices (MRTP) Act, 1969 has been repealed with effect from 01.09.2009 and MRTP Commission has been dissolved with effect from 14.10.2009.

(c) & (d) Question does not arise.

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